

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 839/ 1991

SHRI R.M. RAICHANDANI

APPLICANT(S)

COUNSEL

VERSUS

UNION OF INDIA

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	service complete P3 23/4/91	4. <u>12.4.1991</u> Present : Shri P. Madhav Panikar, Counsel for the applicant. Issue notice to the respondents on admission. List the case on 25.4.1991. (RAM PAL SINGH) VICE CHAIRMAN (P.H. TRIVEDI) VICE CHAIRMAN 25.4.91. Present : Shri Madhav Panikar, counsel for the applicant. None for respondents inspite of service. At the request of the learned counsel for the applicant, the case be listed on 6.5.91. (P. C. Jain) Member (A) (T. S. Oberoi) Member (J)

Date	Office Report	Orders
		<u>6.5.1991.</u> Present: Sh. S.K. Gupta, proxy counsel on behalf of the Bar, The Advocates are stated to be on strike. Adjourned to 14-5-91, <i>B.N. Dhoundiyal</i> (B.N. DHOUNDIYAL) MEMBER (A) 6.5.1991. <i>J.P. Sharma</i> (J.P. SHARMA) MEMBER (J) 6.5.1991. <u>14-5-91</u> Present: Sh. Madhavi Panikar, counsel for the applicant. The learned counsel for the applicant prays for withdrawal of the O.A. on the ground that as he understands, the respondents are considering the applicant's representation dated 11-1-1991. Prayer allowed with the liberty to the applicant to file a fresh O.A. if so advised in accordance with law. <i>J.P. Sharma</i> (J.P. SHARMA) Member (J) <i>D.K. Chakraborty</i> (D.K. CHAKRABORTY) Member (A)